

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 372 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017

NAME OF THE COMPANY: M/s Daimler Financial Services Pvt. Ltd. Vs. M/s Sharda Gems and Jewels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Rahul Lal Akhriya, Advocate for the Petitioner

ORDER

Ld. Counsel for the Petitioner submits that the provisions of Section 9(3)(c) of the Code are not applicable as they are Financial Creditors. His submissions merit consideration as the present claim is under section 7 of the Code. He has filed certified copy of the Statement of Account. However, these are not certified under the Banker's Book Evidence Act nor under the IT Act.

To come up on 26th October, 2017 for further consideration



(S. S. K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)